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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 123/9/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

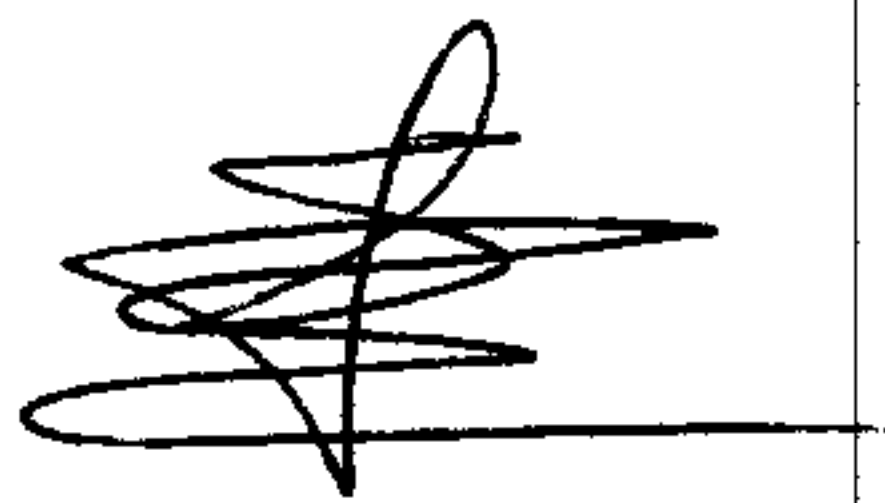
Name of the Company: Dr. Pranav Shah
V/s.
Shalby Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Nandish Chudgar a/w Raheel Patel	Advs.	Petitioner	
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2.	i/b. Nanavati Asso.			
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→ GURSHARAN H. VIRK, Adv. - Respondent 

ORDER

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Operational Creditor/Petitioner. Learned Advocate Mr. Gurusharansingh Virk present for Respondent.

In view of pendency of IA 285/2017, list the matter on 18.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL